

REVIEW AND ANNUAL REPORT OF NATIONAL INDUSTRIAL DEVELOPMENT CORPORATION LTD., NEW DELHI, 1972-73

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions), under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1972-73.
- (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6329/74.]

CERTIFIED ACCOUNTS OF COIR BOARD, ERNAKULAM FOR 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table a copy of the Certified Accounts (Hindi and English versions), of the Coir Board, Ernakulam, for the year 1971-72 and the Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953. [Placed in Library. See No. LT-6330/74.]

PROCLAMATION REVOKING THE PRESIDENT'S RULE IN ORISSA.

SHRI RAM NIWAS MIRDHA: I beg to lay on the Table a copy of the Proclamation (Hindi and English versions) dated the 6th March, 1974, issued by the President under clause (2) of article 35 of the Constitution revoking the Proclamation issued by him on the 3rd March, 1973 in relation to the State of Orissa, published in Notification No. G.S.R. 120(E) in Gazette of India dated the 6th March, 1974, under article 356(3) of the Constitution. [Placed in Library. See No. LT-6331/74.]

13.09 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the North Eastern Areas (Reorganisation) Amendment Bill, 1974, which has been passed by the Rajya Sabha at its sitting held on the 28th February, 1974."
- (ii) "In accordance with the provisions of rule 127 of the Rule of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 4th March, 1974, agreed without any amendment to the Presidential and Vice-Presidential Elections (Amendment) Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 21st February, 1974."
- (iii) "In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 4th March, 1974, agreed to the following amendments made by the Lok Sabha at its sitting held on the 21st February, 1974, in the Water (Prevention and Control of Pollution) Bill, 1973.

Preamble

1. That at page 2, lines 3 and 3,—

For "Gujarat, Haryana, Jammu and Kashmir, Karnataka and Kerala" substitute—

"Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Jammu and